GOVERNMENT OF INDIA

MINISTRY OF INFORMATION AND BROADCASTING

LOK SABHA

UNSTARRED QUESTION NO. 2973

TO BE ANSWERED ON 17.12.2025

SATELLITE CHANNELS OPERATION IN TELANGANA

2973. SHRI MADHAVANENI RAGHUNANDAN RAO:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the number of satellite channels operational in Telangana;
- (b) the total number of Government-recognized publications (including all types) in Telangana;
- (c) the number of satellite channels that have been granted permission to operate in Telangana;
- (d) the details of publications and channels that have had their recognition cancelled due to various reasons; and
- (e) the details of measures being taken by the Government to ensure compliance with regulatory requirements among satellite channels and publications in Telangana?

ANSWER

THE MINISTER OF STATE FOR INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS

(DR. L. MURUGAN)

(a) to (e): The satellite TV Channels are regulated as per "Policy Guidelines for Uplinking and Downlinking of Television Channels, 2022". These, *inter alia*, provide adherence to the Programme Code and Advertisement Code (issued under the Cable Television Networks (Regulation) Act, 1995 and rules framed thereunder), satellite and security clearances.

The private satellite TV Channels are granted permission for downlinking on pan-India basis (not specific to a particular State) and are operational throughout India including the state of Telangana.

A total of 911 such channels are operational throughout the country. In cases of violations to the conditions of permission, the channels are suspended/revoked/cancelled.

The publications/periodicals are required to comply with the Press and Registrations of Periodicals Act, 2023 (PRP Act). Press Registrar General of India (PRGI) deactivates registration of periodicals that have not complied with the PRP Act.

PRGI also issues several advisories/notices in this regard and cancels registration of those periodicals which does not comply with provisions of the PRP Act, 2023.

The total number of publications from Telangana registered by the Press Registrar General of India (PRGI) is 3950.

Newspapers have to adhere to "Norms of Journalistic Conduct" brought out by the Press Council of India (PCI). The Press Council of India (PCI), under Section 14 of the PCI Act, 1978 examines complaints relating to fake or misleading news or violation of journalistic norms in print media.

After inquiry, PCI may warn, admonish or censure the concerned newspaper, news agency, editor or journalist.

Further, in case of grave violation of Journalistic Norms by any newspaper, editor or journalist, PCI may take *sou-moto* action under regulation 13 of the Press Council (Procedure for Inquiry) Regulations, 1979.
